

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 312
254/241/242/ND/18

IN THE MATTER OF:

Mr. Shish Pal Yadav & Ors.

.....APPLICANT/PETITIONER

Vs

M/s. BE Device Engineering Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 08.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pankaj Agarwal, Mr. Shashwat Srivasatva,
Mr. Aishwara Srivastava, Adv. Pragati Srivastava.
CA Sudhir Kumar Dash Advocate Richa Singh

For the Respondent : Mr. Vipin Singh, Advocate for R-1
Mr. Rajesh Sharma and Mr. Karan Mehta, Advs. for R-8

**HYBRID HEARING (PHYSICAL & VC)
ORDER**

On 12.02.2024, the following order was passed:-

“The Applicant is granted two weeks further time to comply with the order dated 22.05.2023 and take steps to upload the petition on the DMS portal and also to serve complete copy of the petition and rejoinder to the Ld. Counsel for the Respondent No.1. Ld. Counsel appears for the Respondent No 2 to 7. The Applicant shall serve a copy of the Rejoinder to the Ld. Counsel appearing for the Respondent No. 2 to 7. List the matter on 08.04.2024.”

Two week time granted as a last and final opportunity to enable the Applicant to comply with the order dated 12.02.2024.

List the matter on **03.06.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**